NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

6. C.P. (IB)/574(MB)2022

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

RDER SHEET OF THE HEARING HELD ON **29.11.2022**

Name of the Party: Dhanashree Bhatkal
Vs.
Apex Business Services Private Limited

Section 7 of Insolvency and Bankruptcy Code, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Prasad Sarvankar, Ld. Counsel for the Financial Creditor present. Ms. Priyanka Srivastava, Ld. Counsel for the Corporate Debtor present.
2. Counsel for the Corporate Debtor seeks some time for filing reply. Time is granted. Counsel is directed to file reply within three weeks by duly serving a copy to the other side. Counsel for the Financial Creditor is directed to file rejoinder within two weeks, if any, by duly serving a copy to the other side, thereafter.
3. List this matter on **10.01.2023** for further consideration.
4. Both sides are directed to complete the entire pleadings on or before the next date of hearing and submit the hard copies of the entire pleadings.

Sd/-
MANOJ KUMAR DUBEY
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

/Dubey/